

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:984
ANSWERED ON:01.03.2011
PENDING DDA COURT CASES
Jaiswal Shri Gorakh Prasad ;Rama Devi Smt.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a number of court cases against Delhi Development Authority (DDA) are pending in various courts including Supreme Court/High Courts;
- (b) if so, the details thereof during each of the last three years and the current year;
- (c) whether DDA is incurring huge expenditure on such litigation;
- (d) if so, the details thereof during above period;
- (e) whether the Government has made any efforts to ascertain the major reasons for people's grievances and their resorting to litigation against DDA; and
- (f) if so, the details thereof and the steps taken to resolve such grievances and settle such disputes out of court?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): As reported by Delhi Development Authority (DDA), the details of court cases pending in various courts including Supreme Court and High Court are as under:-

(i) As on 31.12.2008 - 17,719

(ii) As on 31.12.2009 - 14,719

(iii) As on 31.12.2010 - 15,003

(iv) As on 31.01.2011 - 14,322

(c) & (d): The details of expenditure incurred on litigation, reported by DDA, are given below:-
Period Expenditure incurred

2007-2008 Rs. 1,20,98,788/-
2008-2009 Rs. 1,47,90,255/-
2009-2010 Rs. 1,92,17,434/-
From 1.4.2010 to
31.1.2011 Rs. 1,60,98,762/-

(e) & (f): A study of the nature of litigation against DDA reveals that litigation is a result of increase in value of land and property. Registrants of Housing Schemes, who had initially not responded to demand-cum-allotment letters, subsequently resort to litigation to manage revival of allotment as the prices have increased manifold over the last few decades. Similarly, persons in unauthorized possession of Government lands also resort to litigation to continue with their unauthorized possessions. To redress the grievances of those litigants whose issues are covered by settled law or policies of DDA, a Committee viz., 'Out of Court Settlement Committee' has been constituted by DDA. The Committee over a period of last one year has dealt with more than 100 cases and resulted in amicable settlement of roughly 50% of them.